

December, 2021



Newsletter

e-Committee, Supreme Court of India

Table of Content

<i>Live Streaming of Court Proceedings Started in Patna High Court.....</i>	<i>3</i>
<i>District Information, Report & Communication Tracker” (DIReCT) launched by High Court of Patna.....</i>	<i>4</i>
<i>Online presentation on NJDG & eCourts Project at High Court of Patna.....</i>	<i>4</i>
<i>Inauguration of Digitization Wing at the Madurai Bench of the Madras High Court.....</i>	<i>5</i>
<i>Online Computer Based Skill Test Module developed by High Court of Madras.....</i>	<i>6</i>
<i>Madhya Pradesh High Court Rolls out Gio Fencing based-NISARG, Smart Monitoring App.....</i>	<i>7</i>
<i>E-Sewa Kendra inaugurated at Gwalior Bench of High Court of Madhya Pradesh.....</i>	<i>8</i>
<i>High Court of Tripura rolls down “Live Case Status-HCT” Mobile Application.....</i>	<i>9</i>
<i>High Court of Punjab & Haryana Rolls down Online Portal for Receiving Cross Objections for the Examination.....</i>	<i>10</i>
<i>Online presentation on National Judicial Data Grid held at High Court of Judicature at Allahabad and its Lucknow Bench.....</i>	<i>11</i>
<i>High Court of Rajasthan Rolls out Computer Programme for Paperless Online Quarterly Statement.....</i>	<i>12</i>
<i>Rajasthan High Court notification for mandatory e-filing for Government cases from 01.01.2022.....</i>	<i>13</i>
<i>e-filing Centers for Advocates & Litigants set up by Rajasthan High Court.....</i>	<i>13</i>
<i>QUICK e-filing mode added at High Court of Kerala.....</i>	<i>14</i>
<i>Ticketing and Task Management System.....</i>	<i>14</i>
<i>High Level meeting at High Court of Kerala on implementation of ICT initiatives.....</i>	<i>16</i>
<i>Court Automation study by Digital University of kerala.....</i>	<i>16</i>
<i>Know the Best Practices of High Courts.....</i>	<i>17</i>
<i>Training on “Electronic Case Management Tools (ECMT) for the Advocates” at the State of Manipur.....</i>	<i>18</i>
<i>Training for Advocates at High Court of Kerala.....</i>	<i>19</i>
<i>District Level Training at Alappuzha and Thrissur.....</i>	<i>20</i>
<i>Cyber Crime & Cyber Law training for Judicial Officers at SVP National Police Academy.....</i>	<i>21</i>
<i>e-Courts Statistics:.....</i>	<i>22</i>
<i>Status of Installation of Justice CLock in High Courts as of 31 December 2021.....</i>	<i>22</i>
<i>Status of implementation of Rules of V.C as of 31 December 2021.....</i>	<i>23</i>
<i>Status of implementation of Rules of e-filing as of 31 December 2021.....</i>	<i>24</i>
<i>Status of implementation of e-Sewa Kendras as of 31 December 2021.....</i>	<i>25</i>
<i>Status of implementation of e-Payments as of 31 December 2021.....</i>	<i>26</i>
<i>Status of implementation of ICJS as of 31 December 2021.....</i>	<i>27</i>
<i>Statistics of Virtual Courts – As of December 2021.....</i>	<i>28</i>
<i>Status on implementation of NSTEP 31 December 2021.....</i>	<i>29</i>
<i>Workshop/Awareness Programme during December 2021.....</i>	<i>30</i>

High Court Of Patna Commences Live Streaming of Court Proceedings



After Gujarat, Karnataka, Madhya Pradesh and Orissa High Courts, now Patna High Court has become the fifth High Court in the country to commence live streaming of court proceedings on Youtube. Under the mentorship of the Chief Justice of High Court of Patna- Sri Sanjay Karol, who is also the Chairman of the High Court Computer Committee, Live Streaming of Court Proceedings of Court No. 15, presided over by Mr.

Justice Chakradhari Sharan Singh and Mr. Justice Madhuresh Prasad, started and streamed on the YouTube channel of Patna High Court. Click the link to watch the Live streaming (https://youtu.be/8Sy_BEf6Wak) from 10.12.2021. The decision to Livestream the Court Proceedings has been taken to facilitate the transparency and access to Court proceedings to all in light of the decision of Apex Court in Swapnil Tripathi Case. Patna

High Court has successfully achieved this special feat without spending any extra money for Hardware and utilizing available in-house resources like

Codec Cameras, Mikes and Sound mixers etc with help of technical team.

District Information, Report & Communication Tracker” (DIRECT) launched by High Court of Patna

Earlier in the day, the Chief Justice of Patna High Court also launched the “District Information, Report & Communication Tracker” (DIRECT), which was conceptualized and developed in-house by the Technical Team of Patna High Court. This interactive and user-friendly software

will prove another milestone in achieving the goals of paperless, transparent and efficient administration of justice. It will be very helpful as all the relevant data/report of Judgeships as well as that of individual Judicial Officers will be available in electronic form.

Online presentation on NJDG & eCourts Project at High Court of Patna

On 01.12.2021, live demonstration on National Judicial Data Grid (NJDG Website) was conducted for Patna High Court by Shri Ashish J. Shiradhonkar, Senior Technical Director NIC, Pune. The Chief Justice - along with all the Judges of Patna High Court, members of District Judiciary participated in the session. The salient features and functionalities of NJDG

were demonstrated for ensuring effective and efficient Court management. It was followed by a presentation on e-Courts Project by Ms. R. Arulmozhiselvi, Member Human Resources, eCommittee Supreme Court of India. The online programme was attended by more than 1350 participants.

Inauguration of Digitization Wing at the Madurai Bench of the Madras High Court



A Digitization Wing at the Madurai Bench of the Madras High Court was inaugurated by the Mr. Justice V. Ramasubramanian, Judge, Supreme Court of India and the Mr. Justice M. M. Sundresh, Judge, Supreme Court of India, in the august presence of the Mr. Justice Munishwar Nath Bhandari, the Acting Chief Justice and Mrs. Justice Pushpa Sathyanarayana, the Administrative Judge of the Madurai Bench of the Madras High Court, and other companion Judges of the Madras High Court, on 04.12.2021. The Digitization Wing is in the process of digitizing approximately 1.50 crore

pages of legacy case records / administrative files at the rate of 62,500 pages per day in 240 days from 24.11.2021. The process of weeding out of undesired part of the case records was commenced at the Madurai Bench in 2018 and as on date 1,29,752 case records consisting of 28,50,431 pages approximately have been made ready for digitization. Digitization of fresh and pending case records on the criminal side (bail / anticipatory bail) besides administrative files has been commenced with effect from 20.12.2021.

Online Computer Based Skill Test Module developed by High Court of Madras



The Madras High Court, for conducted the Computer Based Test (CBT) i.e., online Skill Test for the post of 'Assistant Programmer' governed by the Madras High Court Technical Manpower (Appointment & Conditions of Service) Rules, 2017 using the software module developed by the In-house Software Team of Madras High Court in coordination with the Recruitment wing of Madras High Court.

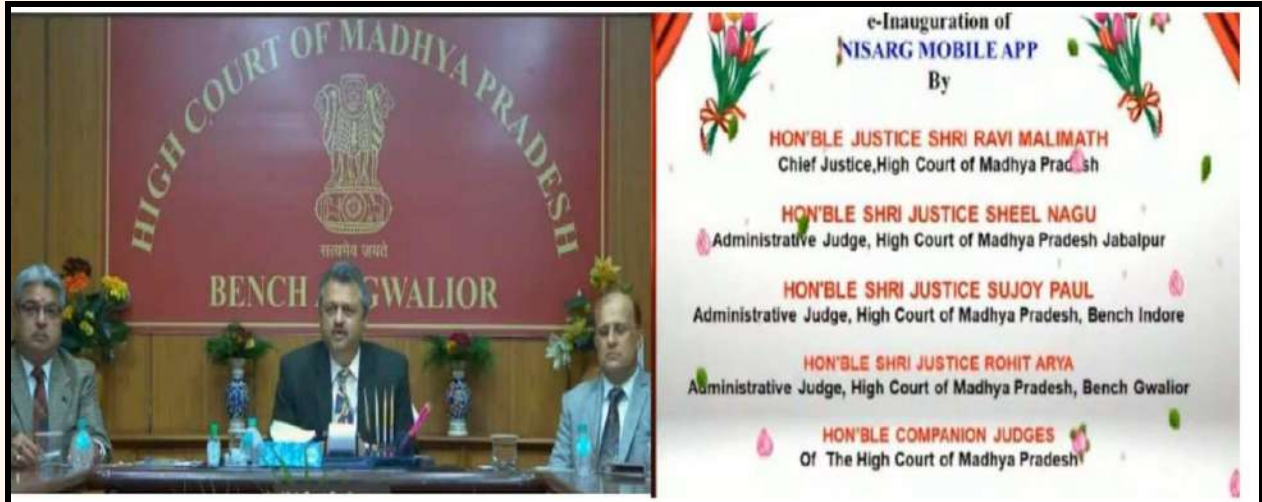
The method of Online Skill Test conducted is detailed hereunder:

- The Online Skill test Examination was conducted for 419 candidates out of 486 selected candidates in three

different sessions of 90 minutes each.

- Questions were segregated into two heads namely 8 questions on SQL and 8 Questions on PHP/Java.
- Completed examination papers were printed with barcodes for reference.
- The In-House Technical Team of Madras High court and the Senior Technical Directors of NIC, High Court along with State Informatics Officer (SIO) of NIC, Chennai have rendered their technical support for the successful execution of this online examination process for the Recruitment Cell of Madras High Court.

Madhya Pradesh High Court Rolls out Gio Fencing based-NISARG, Smart Monitoring App



Shri Justice Ravi Malimath, Chief Justice High Court of Madhya Pradesh, in presence of Shri Justice Rohit Arya, the Administrative Judge, Bench Gwalior, along with the Judges of all the three Benches, has e-inaugurated NISARG, Smart Monitoring App, to ensure the monitoring of the orders passed by the High Court of Madhya Pradesh, pertaining to the social responsibilities i.e. plantation, serving in hospitals as volunteers and water conservation through the

Mobile App. This App has been developed by the Madhya Pradesh High Court Computer team under the supervision and guidance of Shri Justice Sheel Nagu and Shri Justice Anand Mohan Pathak. This App will ensure through Gio Fencing Technique that while uploading the photo of the plantation by the petitioner, its latitude and longitude are marked, which further will enable them to send the development report of the plants planted on same place.

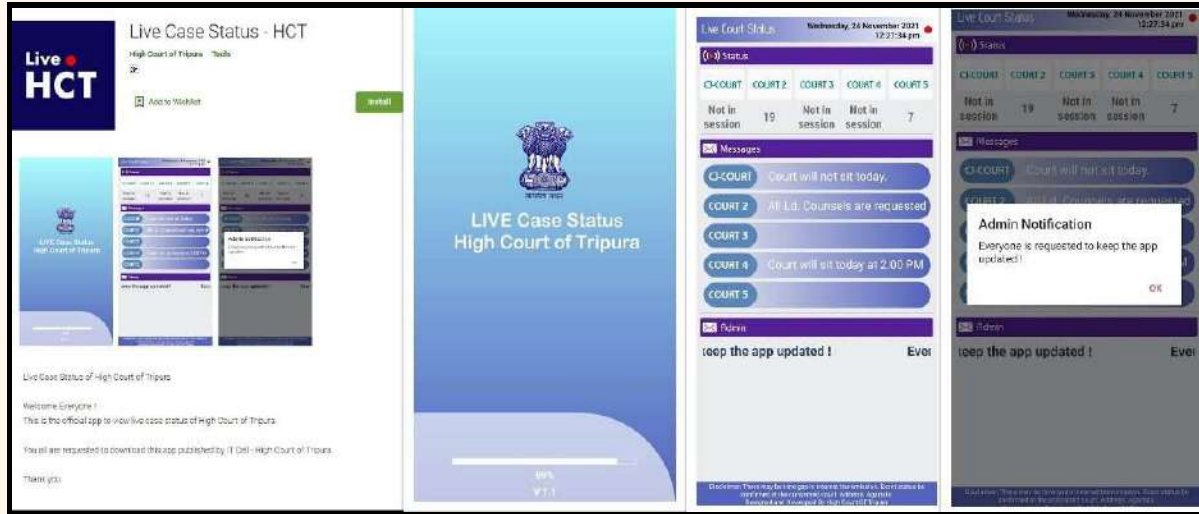
E-Sewa Kendra inaugurated at Gwalior Bench of High Court of Madhya Pradesh



On 03.12.2021, Shri Justice Ravi Malimath, the Chief Justice of High Court of Madhya Pradesh has inaugurated the e- Sewa Kendra at Gwalior Bench of High Court of Madhya Pradesh, in the august presence of Shri Justice Rohit Arya, Chairman, e-Committee, High Court of M.P., companion Judges and Shri M.P.S. Raghuvanshi, President, High Court Bar Association, Gwalior. E-Sewa Kendra is the initiative of the e-Committee, Supreme Court of India which are established in the High Courts and in District Courts of every State. It enables litigants to obtain information with respect to case

status, obtain copies of judgments and orders and extends assistance in e-filing of cases and other e-Court Services. e-Sewa Kendra is a significant step in curbing the digital divide for the common man. The e-Sewa Kendra inaugurated today will facilitate litigants and lawyers in respect of their cases. Ten services such as Information related to Case Status, Next Date of Hearing, Obtaining of Certified Copies, e-filing, e-payment, e-court fees, court mobile application, e-mulakat – prison appointment, and free legal services shall be made available to the litigants.

High Court of Tripura rolls down “Live Case Status-HCT” Mobile Application



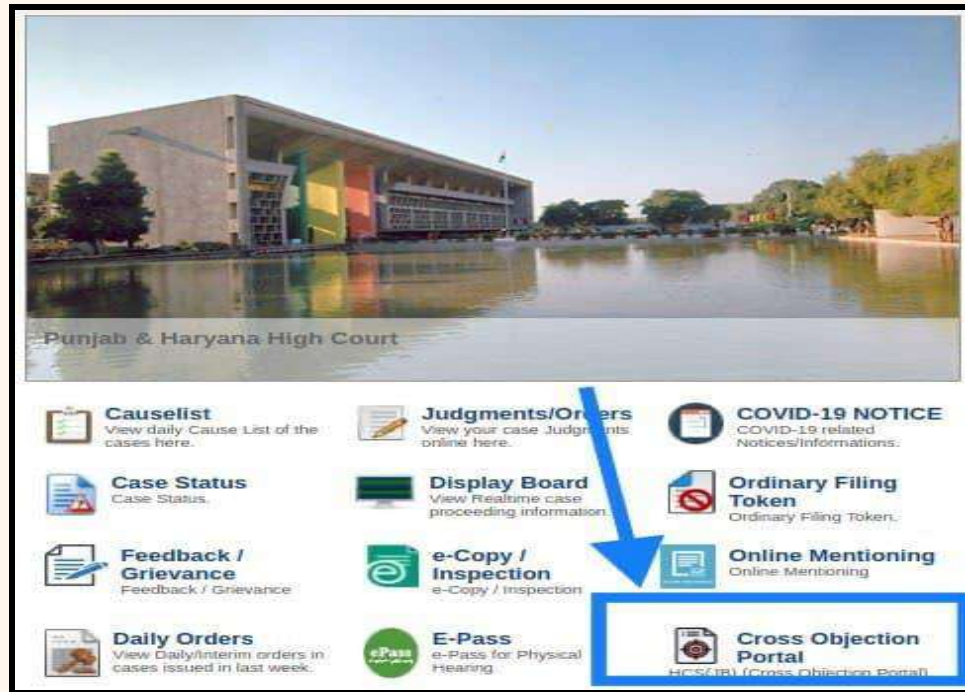
“Live Case Status-HCT”, the Android Mobile Application developed by the Software Development Team of the High Court of Tripura has been made available in Google Play Store in the following link <https://play.google.com/store/apps/details?id=displayboard.thc.com.thcdisplayboard> w.e.f. 1st December 2021.

The availability of this Mobile App in the Google Play Store will be of much use to Bar Members as it will help them to keep track of the cases that are being heard by the High Court

when the Bar Members are appearing before some other forum.

The Mobile App can also be searched and downloaded by the users for installation in their Smartphone with the name ‘Live Case Status- HCT’ from Google Play Store. The link of the High Court Display Board in the “Digital Display Tab” in the official website of the High Court (<https://thc.nic.in/>) is now accessible from the network of any private ISP (Internet Service Provider) in addition to the Court-NIC Network.

High Court of Punjab & Haryana Rolls down Online Portal for Receiving Cross Objections for the Examination



An online portal has been created for receiving cross-objections in the examination conducted by the High Court of Punjab & Haryana. This portal has helped in receiving the cross-objections online by the candidates. All the cross-objections were tabulated and scrutinized with a click of a button by this software. The candidates who were earlier

sending their objections and cross-objections through mail or in physical form can now send the same through this online portal from the convenience of their residence. The creation of an objection portal and cross-objection portal has resulted in huge savings of time and has facilitated the declaration of the result in a time-bound manner.

Online presentation on National Judicial Data Grid held at High Court of Judicature at Allahabad and its Lucknow Bench



As per the vision of Dr Justice D. Y. Chandrachud, Chairman, eCommittee, Supreme Court of India, the eCommittee has reached out to all the High Court Judges on NJDG as a case management tool. For the awareness of High Court Judges, the online presentation session over NJDG was organized on 06.12.2021 by the eCommittee, Supreme Court of India. The Chief Justice and all the Judges, the High Court of Judicature at Allahabad and its Bench at Lucknow

graced the virtual session with their presence. In online sessions, the eCommittee, Supreme Court of India had presented various Court & Case management tools available on NJDG. It also includes reasons for the delay and drill-down reports of the Subordinate Courts of Uttar Pradesh. The online session emphasized the use of NJDG as a monitoring tool for the Administrative Judges of subordinate Courts of Uttar Pradesh.

High Court of Rajasthan Rolls out Computer Programme for Paperless Online Quarterly Statement

S.N.	Case No.	Party Details	Disposal Date	Disposal Type	Status	Credit Claimed	Check All
1	SUCESSION CERTIFICATE CASES/ 14/ 2016	LEELA OTHS 3 AAM JAN OTHS 1	07/11/2019	Dismissed otherwise	Credit to be claimed		<input type="checkbox"/>
2	Family Main Case/ 71/ 2019	KAVITA REEL DAVECU DEE	07/11/2019	Decreed after Full Trial	Credit to be claimed		<input type="checkbox"/>

A Computer Program for accounting, analyzing and monitoring of judicial work done by the judicial officers and to accomplish the task in a scientific and analytical manner, a Computer program has been indigenously developed by the Technical Team of Rajasthan High Court which is linked with CIS of every Court. The moment a case is disposed of in CIS, it is reflected in the program and the credit admissible for such disposed case is entered therein.

The quarterly statement prepared through this programme will be transmitted online to the concerned

District Judge and from the District Judge to the High Court. At no level, the physical record will be maintained and everything will be transmitted online. This computer program will not only ease and fasten the entire process for the judicial officers but will also provide different kinds of analytical reports that will be useful for monitoring and framing policy. This program has been started in two courts-Sirohi and Tonk on a pilot basis in the month of December 2021. After successful testing, it will be launched for the entire State.

Rajasthan High Court notification for mandatory e-filing for Government cases from 01.01.2022

For mandatory e-filing for selected case types from 01.01.2022 as suggested by Dr. Justice D.Y. Chandrachud, Judge, Supreme Court of India and Chairperson, E-Committee, Supreme Court of India, Notification has been issued on 20.12.2021 by the High Court of Rajasthan and e-filing has been made mandatory in cases filed by the Central and the State Government in Rajasthan High Court. Detailed guidelines have also been issued to streamline the entire process of mandatory e-filing in the above cases.

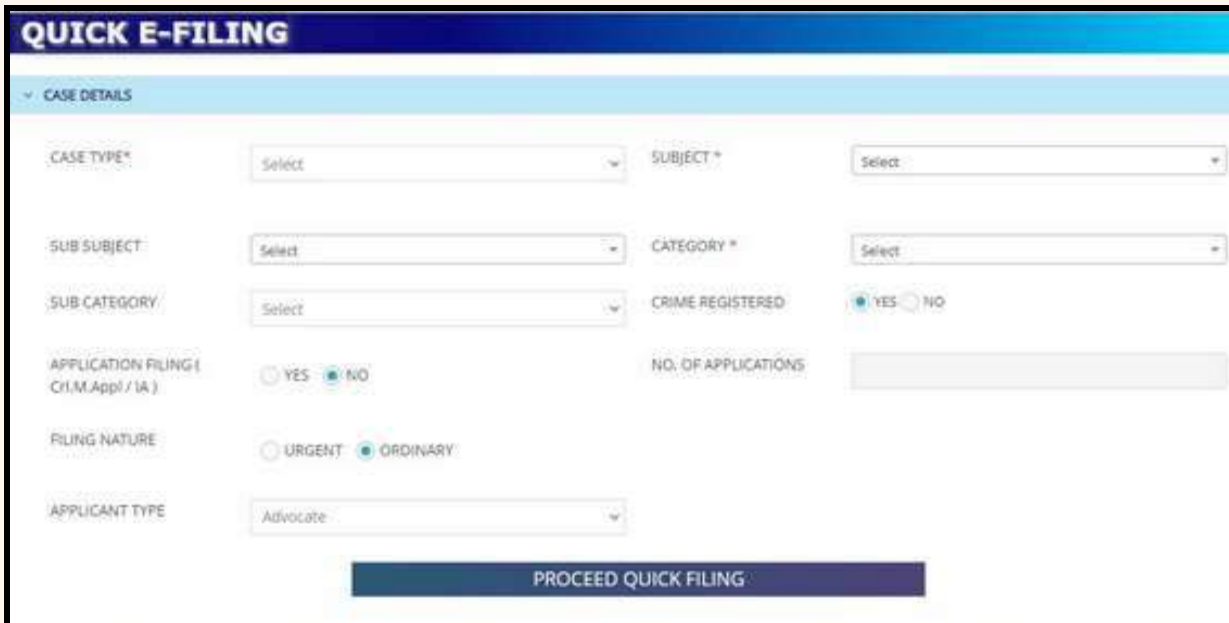
On the request of the Rajasthan High Court, E-Committee has also provided a separate mechanism for the creation of e-filing user accounts for Government Advocates. By using this mechanism, e-filing user accounts have been created for Advocate General, Additional Advocate Generals and other Government Advocates/Counsels. Thus, all preparations have been made and the entire process has been set to successfully implement mandatory e-filing in Rajasthan High Court.

e-filing Centers for Advocates & Litigants set up by Rajasthan High Court

Rajasthan High Court has set up e-filing centers both at its Principal Seat Jodhpur and Bench at Jaipur so that under one roof, the process of e-filing can be done by Advocates and Litigants. At these centers, not only scanning facility is made available but the advocates/ litigants either themselves can do the e-filing or they

may get it done from the trained persons deputed at these centers. All these facilities have been made available to Advocates and Litigants on a very nominal charge of only 50 paisa per page. For these services, the firm, already engaged in digitization work at Rajasthan High Court has been deputed.

QUICK e-filing mode added at High Court of Kerala



The screenshot displays the 'QUICK E-FILING' interface. At the top, there is a blue header with the text 'QUICK E-FILING'. Below this, a light blue bar contains a dropdown menu labeled 'CASE DETAILS'. The main form area contains several fields: 'CASE TYPE*' (dropdown), 'SUBJECT*' (dropdown), 'SUB SUBJECT' (dropdown), 'CATEGORY*' (dropdown), 'SUB CATEGORY' (dropdown), 'CRIME REGISTERED' (radio buttons for YES and NO, with YES selected), 'APPLICATION FILING (Cri.M.App/ IA)' (radio buttons for YES and NO, with NO selected), 'FILING NATURE' (radio buttons for URGENT and ORDINARY, with ORDINARY selected), and 'APPLICANT TYPE' (dropdown with 'Advocate' selected). A 'NO. OF APPLICATIONS' field is present but empty. At the bottom center, there is a dark blue button labeled 'PROCEED QUICK FILING'.

In order to reduce the time taken for e filing, the IT Directorate has implemented Quick e-filing Mode in addition to the existing e-filing module reducing the number of steps to four. It will enable the entry of all metadata in the first stage, uploading of all case file documents in the second stage, E-payment in the third stage and OTP Authentication in the fourth stage.

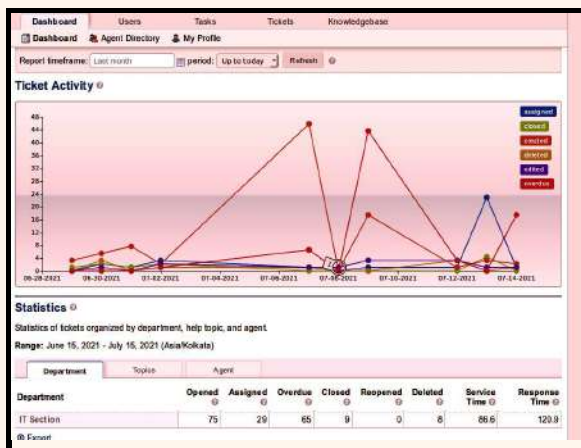
Ticketing and Task Management System

The new CMS, which was rolled out in the month of May 2021, has been running effectively in the High Court of Kerala. As with any organization intensive system, CMS also has its fair share of challenges and issues raised by the section users. Issues are presently being raised by end-users through phone calls, direct walk-up to the IT section, emails, or

in whatsapp groups. This requires the programmers to deviate their valuable time to attending countless phone calls and searching different whatsapp groups for any new issues, instead of devoting their time to programming.

To approach the issue of redressal in a systematic and orderly manner. The Kerala High Court have rolled out a ticket management system which is a robust software used to register, organize, prioritize, and resolve support tickets. These tickets can be issues or requests raised by various users. The online ticket management system works by creating a unique

ticket for issues or request raised bill various users. The ticket can be tracked from the start still it is resolved. 'osTicket', a widely-used open source support ticket system is used to seamlessly integrates inquiries created via email, phone and web-based forms into a simple easy-to-use multi-user web interface. It can effectively manage, organize and archive all support requests and responses in one place while providing users with the accountability and responsiveness they deserve.



The screenshot shows the 'Tickets' page in osTicket. It displays a list of 30 open tickets. The table has columns for Ticket #, Create Date, Status, Subject, and Department. The first few rows of the table are as follows:

Ticket #	Create Date	Status	Subject	Department
635072	7/9/21	Open	difference in taking interim order for wpc 3...	IT Section
952803	7/9/21	Open	IN DBP, DBAR, SSCR AMICUS CURIAE not sho...	IT Section
663641	7/9/21	Open	S seat for PIL and R seat for Registrar party	IT Section
631736	7/7/21	Open	Connected case in Judgement upload	IT Section
116394	7/7/21	Open	IA, vakalat, counter	IT Section
990935	7/7/21	Open	Defect case should display defect cured by...	IT Section
831927	7/7/21	Open	Again Orders - option to edit orders from p...	IT Section
425305	7/7/21	Open	Decree odt work	IT Section
628671	7/7/21	Open	Case search web - facility to view case aris...	IT Section
437244	7/7/21	Open	Appendix add option for un-numbered cases	IT Section
666801	7/7/21	Open	Save button while entering Appendix	IT Section
293610	7/7/21	Open	email alert and sms alert - urgent memo - f...	IT Section
153938	7/7/21	Open	Interim order - pending format	IT Section
908804	7/7/21	Open	Cause list email	IT Section
268331	7/7/21	Open	User menu @ CMS	IT Section
786644	7/7/21	Open	Cause list XML	IT Section
778339	7/7/21	Open	Sub-subject searchable format	IT Section
535983	7/7/21	Open	Organization registration issues	IT Section
538131	7/7/21	Open	Uploading additional orders	IT Section
773764	7/7/21	Open	review button for already uploaded order	IT Section
314187	7/7/21	Open	if IA allowed, system should add party and...	IT Section
706422	7/7/21	Open	Order upload without Bench ID and cause l...	IT Section

High Level meeting at High Court of Kerala on implementation of ICT initiatives

A High level meeting was held through V.C on 22.11.2021 with the the Chief Minister of Kerala, the Chief Secretary to Govt of Kerala, The Advocate General, the Director General of Prosecution, The Registrar General, High Court of Kerala, the Additional Chief Secretary (Finance), the Principal Secretary, (Department of Electronics and Information Technology), the Principal Secretary, (Department of General Administration), the Law Secretary,

the Registrar (District Judiciary) and the Director (IT) of High Court of Kerala, to discuss the implementation of e-filing system in the High Court of Kerala and various matters that need urgent attention for the implementation of paperless court project, for the readiness of IT Infrastructure, Manpower, administrative sanctions, for pending requests, starting of e-filing by the Government w.e.f. 01.01.2022.

Court Automation study by the Digital University of Kerala

With regard to the proposal for conducting a detailed Functional Requirement Study (FRS) on complete automation of Justice Delivery in the State Judiciary , the work has been entrusted to the Digital University of Kerala (DUK),

The Study includes three:

- Phase I. - As -Is -Study
- Phase II- Requirements Gathering and Benchmarking

- Phase III- GAP Analysis , GPR and FRS Preparation.

The DUK now conducting requirements walk-through session with each of the departments from which they have gathered data. The intent of this session is to get the As-is process signed off from each Section and Assistant/Deputy Registrars concerned.

Know the Best Practices of High Courts



As part of the “Know the Best practices of High Court” series to disseminate information about the e-initiatives and the best practices of the High Courts, the following High Courts are in the limelight for this month:

(i) The High Court of Manipur

(ii) The High Court of Orissa



(i) The High Court of Manipur- Click the link to read the e-initiatives and the best practices of Manipur.

<https://ecommitteesci.gov.in/division/high-court-of-manipur/>

(ii) The High Court of Orissa - Click the link to read the e-initiatives and the best practices of Orissa.

<https://ecommitteesci.gov.in/division/high-court-of-orissa/>

Training on “Electronic Case Management Tools (ECMT) for the Advocates” at the State of Manipur



The High Court of Manipur and the Manipur Judicial Academy have successfully conducted the ECT-004-2021- Training for Advocates on 17-12-2021 in the local language. All the nine (9) Judicial District of the State of Manipur was covered by the Training Programme, ECT 004-2021. The Trainer from eCommittee, Supreme Court of India, (Ms. R. Arulmozhiselvi, Member (HR) eCommittee) Judicial Officer Master Trainers Trainer (Ojesh Mutum,

Member Secretary, Manipur State Legal Services Authority, Janggolulen Haokip, CJM Churachandpur, Bineshwori Maibam, Secretary DLSA Thoubal and Advocate Master imparted the training. The training was live-streamed on YouTube and later, Youtube recording was circulated to the Advocates in Manipur . Click the Link to view the training at Manipur in local language <https://youtube.com/channel/UCXhvJWnknfikCNFNpRtdZcA>

eFiling, Online Copy-application module Training at High Court of Kerala



- The training on e-Filing to Advocates was conducted in the month of August, September and November by the Judicial Officer Master Trainers and Advocate Master Trainers. A total number of 4229 participants including Advocates and Advocate Clerks attended the training programme. ToT programme on e-filing, Online copy application module, and the module for process service to the concerned staff in the District Judiciary was held on 11.10.2021 in three groups in coordination with the Master Trainers. A total number of 183 staff members have attended the ToT

programme. The staff who were trained by the master trainers in ToT (Training of Trainers) mode has given training to other staff members on e-filing, Online copy application module, and the module for process service and a total number of 7481 staff were trained across the State.

District Level Training at Alappuzha and Thrissur

- The Judicial Officers E-Learning (JOEL) program were held at Sessions Court, Alappuzha & Thrissur on E-filing, Online Copy application & Workflow based process management.

Cyber Crime & Cyber Law training for Judicial Officers at SVP National Police Academy.



As part of the continuing capacity building & change management exercise of the eCommittee, Supreme Court of India three day online course on Cyber Crimes & Cyber Law was concluded in coordination with the Sardar Vallabhbhai Patel, National Police Academy, Hyderabad from 3rd to 5th December, 2021. Judicial Officers from 11 states attended the 3 day

online course which covered various topics. Emerging challenges in Cyber Law; Cyber Espionage, Malware Attacks, DDOS; Ransomware attack; Covid related scams, Investigation of UPI and Digital Payment Frauds; Introduction to Block Chain and Crypto Currency; Investigation Abroad MLATs, LRs and role of Interpol; Legal challenges in appreciation of electronic evidence;

e-Courts Statistics:

Status of Installation of Justice CLock in High Courts as of 31 December 2021

S.No	High Court	No. of Items for which funds Were released	No. of items procured/ purchased
1	Allahabad	2	2
2	Andhra Pradesh	1	1
3	Bombay	4	0
4	Calcutta	1	1
5	Chhattisgarh	1	1
6	Delhi	1	1
7	Gauhati - Arunachal Pradesh	1	1
8	Gauhati - Assam	1	1
9	Gauhati - Mizoram	1	1
10	Gauhati - Nagaland	1	1
11	Gujarat	1	1
12	Himachal Pradesh	1	1
13	Jammu and Kashmir	2	0
14	Jharkhand	1	1
15	Karnataka	3	3
16	Kerala	1	1
17	Madhya Pradesh	3	3
18	Madras	2	2
19	Manipur	1	1
20	Meghalaya	1	1
21	Orissa	1	1
22	Patna	1	0
23	Punjab and Haryana	1	0
24	Rajasthan	2	2
25	Sikkim	1	1
26	Telangana	1	1
27	Tripura	1	1
28	Uttarakhand	1	1
	Total	39	31

Status of implementation of Rules of V.C as of 31 December 2021

S.No	High Court	Whether the Rules of Video conferencing is implemented in High Court	Whether the Rules of Video Conferencing is implemented in District Courts
1	Allahabad	Yes	Yes
2	Andhra Pradesh	No	No
3	Bombay	No	No
4	Calcutta	Yes	yes
5	Chhattisgarh	Yes	Yes
6	Delhi	Yes	Yes
7	Gauhati - Arunachal Pradesh	Yes	Yes
8	Gauhati - Assam	Yes	Yes
9	Gauhati - Mizoram	Yes	Yes
10	Gauhati - Nagaland	No	No
11	Gujarat	Yes	Yes
12	Himachal Pradesh	Yes	Yes
13	Jammu and Kashmir	No	No
14	Jharkhand	Yes	Yes
15	Karnataka	Yes	Yes
16	Kerala	Yes	Yes
17	Madhya Pradesh	Yes	Yes
18	Madras	Yes	Yes
19	Manipur	Yes	Yes
20	Meghalaya	Yes	Yes
21	Orissa	Yes	Yes
22	Patna	Yes	Yes
23	Punjab and Haryana	No	No
24	Rajasthan	Yes	Yes
25	Sikkim	Yes	Yes
26	Telangana	Yes	Yes
27	Tripura	No	Yes
28	Uttarakhand	Yes	Yes
	Implemented	22	23
	Not Implemented	6	5

Status of implementation of Rules of e-filing as of 31 December 2021

S.No	High Court	Whether the rules of e-filing is implemented in High Court	Whether the rules of e-filing is implemented in High Court
1	Allahabad	Yes	Yes
2	Andhra Pradesh	No	No
3	Bombay	No	No
4	Calcutta	Yes	No
5	Chhattisgarh	Yes	Yes
6	Delhi	No	No
7	Gauhati - Arunachal Pradesh	No	No
8	Gauhati - Assam	Yes	Yes
9	Gauhati - Mizoram	Yes	Yes
10	Gauhati - Nagaland	No	No
11	Gujarat	No	No
12	Himachal Pradesh	Yes	Yes
13	Jammu and Kashmir	Yes	No
14	Jharkhand	Yes	Yes
15	Karnataka	Yes	Yes
16	Kerala	Yes	Yes
17	Madhya Pradesh	Yes	Yes
18	Madras	Yes	Yes
19	Manipur	No	No
20	Meghalaya	No	No
21	Orissa	No	No
22	Patna	Yes	Yes
23	Punjab and Haryana	No	No
24	Rajasthan	No	No
25	Sikkim	Yes	Yes
26	Telangana	Yes	Yes
27	Tripura	Yes	Yes
28	Uttarakhand	Yes	Yes
	Implemented	17	15
	Not Implemented	11	13

Status of implementation of e-Sewa Kendras as of 31 December 2021

S.No	High Court	Whether the e-Sewa Kendra is implemented in High Court	Whether the e-Sewa Kendra is implemented in District Courts	Functioning e-Sewa Kendras in District Courts
1	Allahabad	Yes	Yes	74
2	Andhra Pradesh	Yes	No	0
3	Bombay	Yes	Yes	37
4	Calcutta	Yes	Yes	3
5	Chhattisgarh	Yes	Yes	1
6	Delhi	Yes	Yes	7
7	Gauhati - Arunachal Pradesh	Yes	No	0
8	Gauhati - Assam	Yes	Yes	20
9	Gauhati - Mizoram	Yes	No	2
10	Gauhati - Nagaland	Yes	No	0
11	Gujarat	Yes	No	0
12	Himachal Pradesh	Yes	Yes	1
13	Jammu and Kashmir	No	Yes	5
14	Jharkhand	Yes	Yes	23
15	Karnataka	Yes	Yes	3
16	Kerala	Yes	Yes	117
17	Madhya Pradesh	Yes	Yes	20
18	Madras	Yes	Yes	2
19	Manipur	No	No	
20	Meghalaya	Yes	Yes	1
21	Orissa	Yes	Yes	109
22	Patna	Yes	Yes	6
23	Punjab and Haryana	Yes	Yes	3
24	Rajasthan	Yes	Yes	1
25	Sikkim	Yes	Yes	10
26	Telangana	No	No	0
27	Tripura	Yes	Yes	4
28	Uttarakhand	Yes	Yes	1
	Implemented	25	22	451
	Not Implemented	3	6	

Status of implementation of e-Payments as of 31 December 2021

S.No	High Court	Whether the Court Fee Act is amended to enable to receive the e-Payments	Whether the e-Payments facility implemented
1	Allahabad	Yes	Yes
2	Andhra Pradesh	No	No
3	Bombay	Yes	Yes
4	Calcutta	Yes	Yes
5	Chhattisgarh	Yes	Yes
6	Delhi	No	Yes
7	Gauhati - Arunachal Pradesh	No	No
8	Gauhati - Assam	Yes	Yes
9	Gauhati - Mizoram	Yes	No
10	Gauhati - Nagaland	No	No
11	Gujarat	Yes	No
12	Himachal Pradesh	Yes	Yes
13	Jammu and Kashmir	Yes	Yes
14	Jharkhand	Yes	No
15	Karnataka	Yes	No
16	Kerala	No	No
17	Madhya Pradesh	Yes	Yes
18	Madras	Yes	Yes
19	Manipur	Yes	Yes
20	Meghalaya	Yes	No
21	Orissa	Yes	Yes
22	Patna	Yes	Yes
23	Punjab and Haryana	Yes	Yes
24	Rajasthan	Yes	Yes
25	Sikkim	Yes	Yes
26	Telangana	Yes	No
27	Tripura	Yes	No
28	Uttarakhand	Yes	No
	Implemented	23	15
	Not Implemented	5	12

Status of implementation of ICJS as of 31 December 2021

S.No	High Court	Whether ICJS implemented
1	Allahabad	Yes
2	Andhra Pradesh	Yes
3	Bombay	Yes
4	Calcutta	Yes
5	Chhattisgarh	Yes
6	Delhi	Yes
7	Gauhati - Arunachal Pradesh	No
8	Gauhati - Assam	Yes
9	Gauhati - Mizoram	Yes
10	Gauhati - Nagaland	No
11	Gujarat	No
12	Himachal Pradesh	No
13	Jammu and Kashmir	Yes
14	Jharkhand	Yes
15	Karnataka	Yes
16	Kerala	Yes
17	Madhya Pradesh	Yes
18	Madras	Yes
19	Manipur	No
20	Meghalaya	NO
21	Orissa	Yes
22	Patna	Yes
23	Punjab and Haryana	Yes
24	Rajasthan	Yes
25	Sikkim	Yes
26	Telangana	Yes
27	Tripura	Yes
28	Uttarakhand	No
	Implemented	21
	Not Implemented	7

Statistics of Virtual Courts – As of December 2021

Sr.No	Virtual Court Name	Received	Proceedings completed	Contested	Paid Challans	Fine Collected
1	Assam Traffic Department	40850	40018	159	9452	6333262
2	Chhattisgarh Traffic Department	74	73	0	29	60501
3	Haryana Traffic Department	7557	1553	12	140	122601
4	Jammu Traffic Department	225	225	12	84	139159
5	Karnataka Traffic Department	12509	12479	119	8183	41617750
6	Kashmir Traffic Department	7183	7182	60	2078	1248633
7	Kerala Traffic Department	35962	21236	58	3518	1933603
8	Kerala TransPort Department	131418	87526	285	12338	15323901
9	Maharashtra Transport Department	10588	10454	20	638	1588106
10	Notice Branch Delhi Traffic Department	7955265	7888474	26401	729300	512341856
11	Odisha Traffic CTC-BBS R Commissionerate	2294	2288	7	248	247501
12	Pune Traffic Department	6081	6057	16	459	92251
13	Tamil Nadu Traffic Department	76248	74827	578	20785	157215560
14	Uttar Pradesh Traffic Department	1166391	880341	733	40428	20536525
15	Virtual Court Delhi (Traffic)	2579113	2541999	79713	1212323	1361354672
16	Meghalaya Traffic Department	0	0	0	0	0
	TOTAL	12032559	11574740	108173	2040007	2120155885

Status on implementation of NSTEP 31 December 2021

Sr No.	State/UT Name	Served Processes as of 30.09.2021	Served processes as of 17.10.2021	Served processes as of 10.12.2021
1	Andhra Pradesh	557	695	24.78
2	Assam	2713	4350	60.34
3	Bihar	3857	12071	212.96
4	Chandigarh	3	3	0.00
5	Chhattisgarh	11574	12428	7.38
6	Delhi	13351	16761	25.54
7	Gujarat	3	3	0.00
8	Haryana	1547	1653	6.85
9	Himachal Pradesh	33	33	0.00
10	Jammu and Kashmir	11	11	0.00
11	Jharkhand	1	1	0.00
12	Karnataka	60464	135574	124.22
13	Kerala	82	86	4.88
14	Madhya Pradesh	10140	24170	138.36
15	Maharashtra	37749	55896	48.07
16	Manipur	114	229	100.88
17	Mizoram	90	127	41.11
18	Orissa	5	5	0.00
19	Puducherry	0	437	437.00
20	Punjab	10786	15339	42.21
21	Rajasthan	26046	27089	4.00
22	Sikkim	1972	2479	25.71
23	Tamil Nadu	33567	61301	82.62
24	Telangana	27778	39439	41.98
25	Tripura	8008	9680	20.88
26	Uttar Pradesh	11556	38451	232.74
	Total	262007	458311	74.92

eCommittee Outreach/Training Programmes conducted during January 2021-December 2021

S.No	Training Programme	Date	Description	Participants	Persons /Views
1	ECT-001-2021	23.01.2021 24.01.2021	Core Master Trainers (Judicial officers) from all High Courts	Core Master Trainers (JO) from all High Courts	150
2	P-1235_NJA	09.01.2021	National Judicial Academy	High Court Judges	29
3	P-1236_NJA	16.01.2021	National Judicial Academy	High Court Judges	29
4	P-1237_NJA	23.01.2021	National Judicial Academy	District Judges	41
5	P-1238_NJA	24.01.2021	National Judicial Academy	District Judges	43
6	P-1239_NJA	30.01.2021	National Judicial Academy	District Judges	45
7	P-1240_NJA	06.02.2021	National Judicial Academy	Newly Elevated High Court ustices	27
8	ECT-002-2021	Feb & March	(2nd Phase) Online TOT Prog for Master Trainers	Judicial Officer	302
9	ECT003-2021	01.03.2021 31.03.2021	Respective State Judicial Academies (SJAs)	Advocate Master Trainers	4050
10	P-1243_NJA	06.03.2021	National Judicial Academy	District Judges	42
11	P-1246_NJA	03.04.2021	National Judicial Academy	District Judges	41
12	P-1249_NJA	17.04.2021	National Judicial Academy	Commercial Court Judges	32
13	P-1251_NJA	24.04.2021	National Judicial Academy	District Judges	33
14	P-1253_NJA	08.05.2021	National Judicial Academy	POCSO Court Judges	29
15	P-1254_NJA	15.05.2021	National Judicial Academy	Directors& Faculty Members of SJAs	34

16	ECT_Law school	19-06-2021	Tamil Nadu Dr. Ambedkar Law University (TNDALU)	Law students	675
17	Live Hands on Training at Orissa	14.08.2021 21.08.2021 28.08.2021	Advocates of Orissa High Court Bar Association & Sambalpur, Jharsuguda, Bargarh, Sundargarh District Bar Associations	Advocates	60
18	eFiling Training At Kerala	August, 2021	High Court of Kerala	Advocate & Clerks	4076
19	eFiling Training At Kerala	September, 2021	High Court of Kerala	Advocate & Clerks	153
20	ICT Programme at Tamil Nadu	September, 2021	High Court of Madras	Advocate & Clerks	29026
21	ECT-004-2021	2021	Through Respective State Judicial Academies & High Courts (50 Programmes)	Advocates & Advocates Clerks	120699
22	Hands-on training for Judicial officers	11.09.2021	At Orissa - Conducting Court Proceedings in Virtual Courts	Judicial Officer	3231
23	P-1261_NJA	03.10.2021	ICT Workshop for Chief Justices through National Judicial Academy (NJA)	Chief Justices of High Court	23
24	ToT Programme in Kerala District Judiciary	October, 2021	High Court of Kerala – ToT Programme on eFiling in District Judiciary	Staff ToT Training	183
25	TOT programme for Staff At Kerala	October, November, 2021	High Court of Kerala – Programme on eFiling across the State	Staff ToT Training	7439
26	ICT Awareness programme at Tamil Nadu	November, 2021	TNSJA- (Chennai Zone)	Advocates; Staffs ; Judicial officers.	8109
27	ICT Awareness programme at Tamil Nadu	November 2021	TNSJA- (Madurai Zone)	Advocates & Clerks	8038
28	ICT Awareness programme at Tamil Nadu	November, 2021	TNSJA-(Coimbatore Zone)	Advocates & Clerks	5055

29	Hands-on training for Advocates at Orissa	13.11.2021	e-filing and other e-services for Advocates of Kalahandi and Nuapada	Advocates	1640
30	Hands-on training for Advocates at Orissa	19.11.2021	e-filing & e-services for Advocates of Kandhamal & Nayagarh	Advocates	1896
31	Hands-on training for Advocates at Orissa	19.11.2021	e-filing & e-services for Advocates of Angul	Advocates	
32	Hands-on training for advocates at Orissa	19.11.2021	e-filing & e-services for Advocates of Dhenkanal	Advocates	
33	Hands-on training for advocates at Orissa	28.11.2021	e-filing & e-services for Advocates of Khurda	Advocates	2325
34	Hands-on training for advocates at Orissa	28.11.2021	e-filing & e-services for Advocates of Puri	Advocates	
35	NJDG Workshop At Patna High Court	01.12.2021	Patna-Online Presentation session over National Judicial Data Grid	The Chief Justice, High Court Judges & Judges of District Judiciary of Patna	1350
36	ECT 005_2021 TOT Course on Cyber Crimes & Cyber Laws	03.12.2021 05.12.2021	3 days Online TOT Course on Cyber Crimes and Cyber Laws through the SVP National Police Academy	Judicial Officers From Eleven High Courts	42
37	NJDG Workshop At Allahabad High court & its Lucknow bench.	06.12.2021	Allahabad-Online Presentation session over National Judicial Data Grid	The Chief Justice, High Court Judges of Allahabad High Court	93
Total Number -(January 2021 to December 2021)					199040
<p>Click here to watch the eCommittee Outreach Programmes;</p> <p>https://cdnbbsr.s3waas.gov.in/s388ef51f0bf911e452e8dbb1d807a81ab/uploads/2022/02/2022020466.pdf</p>					
